

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 87414 of 2019

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/20/19-20 dated 22.04.2019 passed by the Commissioner of Central Excise & CGST (Appeals), Nashik)

M/s Metalyst Forgings Ltd.

.... Appellant

Plot No. B-20, Five Star Industrial Area, MIDC,
Shendra, Aurangabad, Maharashtra-431201.

Versus

Commissioner of Central Excise and Service Tax-Aurangabad Respondent

N-5, Town Centre, CIDCO, Aurangabad-431030.

Appearance:

None for the Appellant

Shri Xavier R. Mascarenhas, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85479/2023

Date of Hearing: 30.03.2023

Date of Decision: 30. 03.2023

Per: Anil G. Shakkarwar

When the matter was called, nobody appeared on behalf of the appellant. In the past, appellant did not present himself or through any representative on 12.07.2022, 16.09.2022, and 17.11.2022. Therefore, the appeal is dismissed for non-prosecution under Rule 20 of CESTAT (Procedures) Rules, 1982.

(Order dictated and pronounced in open court)

**(Anil G. Shakkarwar)
Member (Technical)**